

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

Service Tax Appeal No. 85665 of 2017

(Arising out of Order-in-Original No. 72/ST-VII/CD/2016 dated 06.01.2017 passed by the Commissioner of Service Tax, Mumbai – VII.)

M/s. Q & Q Research Insight
Plot No. 138, Flat No. 1, Sector-28,
Near Tilak College, Vashi,
Navi Mumbai – 400 705

.....Appellant

VERSUS

Commissioner of Service Tax-VII, Mumbai
16th Floor, Satra Plaza,
Palm Beach Road, Sector-19D,
Vashi, Navi Mumbai – 400 705

.....Respondent

APPEARANCE:

Shri Virendra Prajapati, Sr. Accounts Manager for the Appellant

Shri Adeeb Pathan, Dy. Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 85407/2024

Date of Hearing: 10.04.2024
Date of Decision: 10.04.2024

PER: DR. SUVENDU KUMAR PATI

Mr. Virendra Prajapati, Sr. Accounts Manager for Appellant Company, in submitting Form No. SVLDRS-1 to Form No. SVLDRS-4 requests for closer of their appeal as they have settled their issue under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019".

2. Learned Authorised Representative is present.

3. On perusal of the Form No. SVLDRS-4, it is observed that Appellant has discharged the duty liability and learned Authorised Representative also confirms that Form No. SVLDRS-1 reveals the appeal number which is pending before this Tribunal namely the present appeal No. ST/85665/2017 and Order-in-Original No. 72/ST-VII/CD/2016 dated 06.01.2017.

4. Having regard to the submissions and to the fact that Appellant has settled the issue under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019", we dismiss the appeal as withdrawn.

(Dictated and pronounced in the open court)

(Dr. Suwendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

Prasad